GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 1310

TO BE ANSWERED ON THE 27TH JULY, 2021/ SRAVANA 5, 1943 (SAKA)

MOB-LYNCHING

1310. KUNWAR DANISH ALI:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of cases that has come to notice of the Government regarding mob lynching in the country during the last three years, Statewise;
- (b) whether the Government intends to bring up an anti-mob lynching legislation to stop this pathetic and barbaric act;
- (c) if so, the details thereof; and
- (d) the steps being taken by the Government to stop lynching and attacks on minorities, weaker and marginalized citizens in the country?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a): In the "Crime in India" report, National Crime Records Bureau (NCRB) publishes crime data from all the States/Union Territories under various crime heads which are clearly defined under the Indian Penal Code and Special & Local Laws. No separate data for mob lynching is maintained by NCRB.

- (b) & (c): Government has initiated comprehensive review of the existing Criminal Laws with a view to make them relevant to the contemporary law and order situation as well as to provide speedy justice to the vulnerable sections of the society. Government of India intends to create a legal structure which is citizen-centric and priorities to secure life and to preserve human rights.
- (d): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and State Governments are responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through their law enforcement agencies. However, the Ministry of Home Affairs has issued advisories to States and UTs, from time to time, to maintain law and order and ensure that any person who takes law into his/her own hand is punished promptly as per law. An advisory dated 04.07.2018 was issued to the States and UTs to keep watch on circulation of fake news and rumours having potential of inciting violence, take all required measures to counter them effectively and to deal firmly with persons taking law into their own hands.

Further, advisories dated 23.07.2018 and 25.09.2018 were issued to the State Governments/UT Administrations for taking measures to curb incidents of mob lynching in the country. The Government through audio-

L.S.US.Q. NO.1310 FOR 27.07.2021

visual media has also generated public awareness to curb the menace of mob lynching. The Government has also sensitized the service providers to take steps to check the propagation of false news and rumours having potential to incite mob violence and lynching.
